

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

IN THE MATTER OF : Saheli Exports Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/5(CHE)/2021

(IA/MA) APPLICATION NUMBERS

IA/366(CHE)/2023

ORDER

The Applicant is represented by the Ld. Counsel Mr. A.G.Sathyanarayana and the suspended director is represented by the Ld. Counsel Mr. T.K.Bhaskar through video conferencing mode.

Ld. Counsel for the suspended director states that the order admitting the company to CIRP of the has been impugned before the Hon'ble NCLAT and the outcome of the same is awaited.

Ld. Counsel for the suspended director is directed to file all the interim orders pertaining this particular matter passed by the Hon'ble NCLAT within seven days from today.

List the matter on **13.04.2023** for further hearing.



[SAMEER KAKAR]
MEMBER (TECHNICAL)



[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT